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Title: Regarding adequate compensation to land oustees -laid.

**SHRI RITESH PANDEY (AMBEDKAR NAGAR) :** According to Central Housing Policies, rehabilitation prior to eviction is necessary for land acquisition by the State.

However, in Tanda, Ambedkarnagar, people have been evicted three times without being rehabilitated. The issue is that even if the Government is paying them the required compensation, people are unable to acquire land and house because of the meagre compensation of Rs. nine lakhs paid to them.

In the quest for development, we as a nation, are creating homeless people and despair. This is not just an urgent matter because of the lives and livelihoods of millions across the nation who have fallen victims to the mandatory land acquisition by the State. The matter questions the almost existence of the State. Whom does it serve? To whom does its law apply? Will it ever submit the status quo and serve it people?